N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 14.02.2022, 28.02.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **14.03.2022** :

Sr. No.	Present sitting	Assignment
1	The Hon'ble Shri Justice **ROHIT B. DEO**	For admission, hearing, order matters and applications therein: **(A) Civil Writ Petitions of even years.** (B) Civil Revision Applications. (C) Misc. Civil Applications. (except assigned to other Court).
2	The Hon'ble Shri. Justice **MANISH PITALE**	For admission, hearing, order matters and applications therein: **(A) Civil Writ Petitions of odd years.** **(B) Second Appeals of even years and misc. applications therein.** **(C) Civil work of single bench not assigned to any other Court.**
3	The Hon'ble Shri. Justice **V. G. BISHT**	For admission, hearing, order matters and applications therein : **(A) Second Appeals of odd years and misc. applications therein.** (B) First Appeals. (C) Appeals against Orders.

NOTES

(A) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Manish Pitale** will be allowed before the Court presided over by **Hon'ble Shri. Justice Rohit B. Deo**.

(B) The **Hon'ble Shri. Justice Manish Pitale** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(C) The Benches, other than mentioned above in this partial modification, will take up their extant judicial assignment.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 7th March 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)